Review of Decision on Dabhol Power Project

*139. SHRI GURUDAS DAS GUPTA: SHRI GAYA SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the previous Government led by Shri Atal Behari Vajpayee had cleared the Dabhol Power Project;

(b) if so, whether Government propose to review that decision; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VEN-UGOPALACHARI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) On 27.05.1996, the previous Government approved extending the (GOI) of India Government counterguarantee already given to DPC on 15.09.1994 for Phase-I of 695 MW power station to the revised capacity of 740 MW of Phase-I, without any changes in the terms and conditions of the GOI counterguarantee.

(b) No, Sir.

(c) Does not arise.

MR. CHAIRMAN: I club Question No. 139 with Question No. 128 because they are the same questions.

SHRI DIPANKAR MUKHERJEE: Sir, the answer is quite perplexing. The contract is cancelled, that is agreed to. There is a contract with Enron or Dabhol Power Corporation. The contract is cancelled by the State Government; the power purchase agreement is cancelled; everything is cancelled. But, it says that the countergaurantec remains. I would like to know from the Minister as to what this mystery is. I have never heard of any contractual obligation. The contract is cancelled; the amount against which counter-gaurantee has been given, that is cancelled; a new power purchase agreement is being made, then how can the counter-gaurantee which was made against this payment be valid? It is against this that the Finance Secretary had submitted before the Parliamentary Committee, the report of which has been submitted to the Parliament in the month of March. He said specifically that the counter-guarantee had become ineffective. Would the Minister like to clarify this point?

DR. S. VENUGOPALACHARI: Mr. Chairman Sir, as per Qause 3 of the counter-guarantee signed on 15.0.94, the guarantee shall expire at the earliest oc currence of the following events. (Inter ruptions) One, termination of the agree ment of the Maharashtra State Electricity Board; when some amount or advance remains outstanding to the lenders under the financing agreements referred to; af ter the expiry of two years from the date of entry of phase number one into com mercial service. If Enron Corporation Bechtel Enterprise directly and or through their respective affiliates together cease to hold at least 50 per cent of the issued share capital of the company at any time before the financial closure of the......{Interruptions)...

SHRI DIPANKAR MUKHERJEE: No, no; the contract is cancelled. (*Interruptions*)

MR. CHAIRMAN: Question Hour is over. Hon. Minister the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

भूमिहीन गरीबों को अतिरिक्त भूमि का आबंटन

*121. श्री एस॰ एस॰ सुरजेवालाः श्री अजीत जोगीः

क्या प्रामीण और रोजगार मंत्री यह बताने की कृपा करेंगे किः

(क) गत तीन वर्षों के दौरान राज्य-वार कितने

भूमिहीन गरीबों को अतिरिक्त भूमि का आबंटन किया गया है;

(ख) इस संबंध में सरकार द्वारा क्या मानदंड अपनाया गया है, और

(ग) उक्त अवधि के दौरान इस संबंध में निर्धारित

लक्ष्य क्या था और इस लक्ष्य को किस सीमा तक प्राप्त किया गया है?

मामीण क्षेत्र और रोजगार मंत्री (श्री वाई॰ के॰ नायडू): (क) पिछले तीन क्यों के दौरान अधिकतम सीमा से फालतू भूमि के वितरण से संबंधित राज्य-वार स्थिति निम्न प्रकार हैं:—

प्रमंक राज्य/संघ शासित क्षेत्र	1993- 9 4	1 994 -95	1995-96
१. आंध्र प्रदेश	29157	7495	48559
2. असम	13176	7057	2853
 बिहार 	9094	6577	9590
4. गुजरात	639	412	769
<u> इ</u> रियाणा	असूचित	असूचित	3
 हिमाचल प्रदेश 	0	0	C
7. जम्मू व কঙ্গমাং	0	0	¢
৪. কর্নাবের	284	असूचित	যুন্য
9. केरल	1375	843	328
0. मध्य प्रदेश	263	असूचित	110
া. মরাযান্থু	असूचित	215	177
2. मणिपुर	0	0	c
3. उड़ीसा	3745	1559	916
4, দঁতাৰ	93	26	1575
५., राजस्थान	292	303	428
6. तमिलनाडु	3544	4361	असूचित
7. त्रिपुरा	0	0	0
8. उत्तर प्रदेश	3894	10389	4240
9. पश्चिम बंगाल	5259	37576	32364
D. दादर व नागर हवेली	असूचि त	असूचित	असूचित
1. दिल्ली	0	0	0
2. पॉडिचेरी	0	0	0

(ख) अलग-अलग राज्य मूमिहीन/लगभग भूमिहीन पात्र प्रामीण गरीबों को इस संबंध में राज्य कानूनों के प्रावधानों के अनुसार भूमि के आबंटन के लिए अलग-अलग मानदंड अपनाते हैं। अधिकांश राज्य कानूनों में यह व्यवस्था है कि निर्धारित सीमा से अधिक भूमि के पात्र प्राप्तकर्ता के पास कोई भूमि नहीं होनी चाहिए अथवा 2.5 से 3.5 एकड के बीच भूमि होनी

साहिए। सभी राज्य कानूनों में उपरोक्त भुनियादी पात्रता मानदंडों को पूरा करने वाले अनुसूचित जाति/अनुसूचित जनजाति के परिवारों को लिशेष तरजीह देने की व्ययस्थ है।

(ग) पिछले तीन वर्षों के दौरान निर्धारित लक्ष्य और उपलब्धि की राज्यवार स्थिति नीचे दी जाती है:--- 31 Written Answers

to *Questions* 32

क्रमांक राज्य / संघशासित क्षेत्र	1 993-94		1994-95		1995-96	
	लक्ष्य	ত্ত্বলথি	लक्ष्य	उपलब्धि	लक्ष्य	उपलब्धि
 গাঁ	122810	27139	103180	13002	7578	10773
2. असम	30430	10596	57280	8359	30040	3226
3. बिह्यर	94000	7453	94000	4156	4515	5816
4. गुजरात	15140	2923	40274	4499	1600	1530
5. हरियाणा	4570	308	2380	285	4483	189
6. हिमाचल प्रदेश	2870	0	1970	0	4183	
7. जम्मू एवं कश्मीर	6000	0	6000	0	5575	· .(
8. कर्नाटक	84270	624	32000	717	*	•
9. केरल	8240	2894	9230	239	1992	17
10. मध्य प्रदेश	64410	566	50000	200	922	85
11. महाराष्ट्र	29980	1715	14250	739	238	47
12. मणिपुर	51	0	50	0	- 3	
13. उड़ीसा	2690	3022	\$600	1069	696	833
14. पंजाब	23040	392	15180	%	80	50
15. राजस्थान	19380	99 3	35750	6579	8190	. 8891
१६. तमिलनाडू	3210	3605	5330	5346	102	3354
17. त्रिपुरा	53	0	60	0	*	
18. उत्तर प्रदेश	52570	3402	56970	11249	947	5624
19. प श्चिम बंगाल	33330	5000	32990	5267	98	1078
20. दादरा व जागर हवेली	1004	255	690	125	343	10
21. दिल्ली	75	0	460	0	*	
22. पॉडिचेरी	440	0	140	0	31	(
 कुल	598563	70687	563860	61927	79616	5188

CBI enquiry into misuse of JRY funds

*124. SHRI V. HANUMANTHA RAO: WiU the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether Government have asked the CBI to enquire into misuse of JRY funds in 1995-96

(b) if so, the details thereof; and

(c) in what manner Government propose to plug die loopholes in JRY funds disbursal at the Ministry level?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI YERRAN NAIDU K.): (a) No, Sir.

(b) Does not arise.

(c) Jawahar Rozgar Yojana (JRY) funds are released to District Rural Development Agencies/ States after scrutinising their proposals, utilisation certificates, audit reports etc. as laid-down in the JRY guiudelines.